

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.608
Company Appeal 116/252/ND/2024

IN THE MATTER OF:

Pal Infrastructure Private Limited

...APPELLANT

Vs.

Registrar of Companies Nct of Delhi and Haryana

...RESPONDENT

Section

U/s 252(1)

Order delivered on 17.10.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:Adv SS Bhati, Adv Anurag Paliwal, Adv Rohit Sharma, CS Priyanka Sharma

For the RoC

:Ms. Jyoti Khurana, Adv.

For the IT Department

:Mr. Puneet Rai (SSC); Mr. Rishabh nangia (JSC), Mr. Ashwini Kumar (JSC), Mr. Nikhil Jain

ORDER

Proxy Counsel on behalf of the Appellant is present and submitted that in terms of order dated 08.08.2024, they have served the Respondent and has filed the proof of service. Proxy Counsel on behalf of RoC is present and sought time to file report. Time prayed for is granted.

Ld. Counsel on behalf of the Income Tax Department is present and submitted that they have filed their response which is available on the e-portal. He further stated that they have no specific objection if the name of the company is restored. List the matter on **12.12.2024**.

Sd/-
(Atul Chaturvedi)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)